

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).7113-7114/2023

(Arising out of impugned final judgment and order dated 21-11-2022 in CRLA No. 255/2005 21-11-2022 in CRLA No. 211/2005 passed by the High Court Of Judicature at Allahabad)

AMAR PAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 98350/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Sulaiman Mohd Khan, Adv.
Mrs. Taiba Khan, Adv.
Mr. Bhanu Malhotra, Adv.
Mr. Gopeshwar Singh Chandel, Adv.
Mr. Abdul Bari Khan, Adv.
Mr. Rohit Amit Sthalekar, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Aviral Saxsena, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 01.09.2023 circulated by the learned counsel for the respondent seeking adjournment due to personal difficulty, list after one week.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)